NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

3.

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 1.2.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.237/9/HDB/2017
NAME OF THE COMPANY	KPR Industries (India)Ltd
NAME OF THE PETITIONER(S)	Ion Exchange (India) Ltd
NAME OF THE RESPONDENT(S)	KPR Industries (India)Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
N. V. Shravan Kunar	Advocate	Chrastociolés @ rediffinail. Com	N. V.
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ORDER

Heard Mr. Nitish Bandari, Learned Counsel representing his senior Mr. P.Vikram, for the Petitioner and Mr. N. V. Shravan Kumar, Learned Counsel for Respondent. The learned counsel for the Petitioner submits that the Respondent have addressed an e-mail dated 10.10.2016 to the Petitioner acknowledging the debt and a copy of the e-mail is filed, and prayed to admit the Company Petition. There is no debt in default. Mr.Shravan Kumar however submit this account in email only. Subject to MoU, the Operational creditor has not signed the agreement so far. Both the Counsel Request time. Post the case on 27.02.2018.

MEMBER (Tech)

MEMBER (Judl)

Pawani